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MCRC-38652-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA

ON THE 19th OF SEPTEMBER, 2024

MISC. CRIMINAL CASE No. 38652 of 2024

DILIP

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Shadab Khan, Advocate for the applicant.

Ms. Neelu Khetra, learned Dy. G.A. for the State.

ORDER

After arguing for sometime, learned counsel for the applicant seeks leave of this Court to withdraw this bail application filed u/s 439 of the IPC filed by the applicant in connection with FIR/Crime No.187/2024 dated (not mentioned) registered at Police Station Raoti, District Ratlam for commission of offence punishable u/s 294, 323, 506, 34, 307, 302 of IPC, with liberty after examination of complainant before the trial court.

The other side has no objection.

With the aforesaid liberty, this bail application is dismissed as withdrawn.

(PRAKASH CHANDRA GUPTA)
JUDGE